

(b) On the basis of the recommendations made by the Fifth Central Pay Commission in its Interim Report, orders were issued for raising the ceiling on the maximum amount of retirement gratuity/death gratuity for the Central Government Employees from Rs.1 lakh to Rs. 2.50 lakhs which are effective from 1st April, 1995.

(c) to (e). The payment of gratuity and other retirement benefits to the Central Government employees are governed by the Central Civil Services (Pension) Rules, 1972. The issues relating to payment of gratuity to the employees of Public Sector Undertakings will be considered by the Ministry of Industry, keeping in view the relevant rules applicable to them.

Export Oriented Food Processing Industries Units

*214. SHRI DILEEP SANGHANI : Will the Minister of FOOD PROCESSING INDUSTRIES be please to state:

(a) the number of applications received for setting up of hundred percent export oriented consumer food processing industries in Gujarat during the last three years;

(b) the number of such applications cleared, year-wise ;

(c) the number of applications still awaiting approval; and

(d) the time by which these applications are likely to be approved ?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI DILIP KUMAR RAY) : (a) and (b). Two applications have been received for setting up of 100% export oriented Consumer Industries Units in food processing sector in Gujarat. Year-wise break-up is as follows :

Year	Applications		
	Recd.	Cleared	Rejected
1993 - 94	Nil	Nil	Nil
1994 - 95	Nil	Nil	Nil
1995 - 96	02	02	Nil

(c) and (d). In view of the above, does not arise.

Atomic Energy Regulatory Board

*215. SHRI B.L. SHARMA PREM :
SHRI RAJIV PRATAP RUDY :

Will the PRIME MINISTER be pleased to state :

(a) the details of recommendations of the Atomic Energy Regulatory Board made in its report in regard to the safety of the nuclear installation;

(b) whether the same have been accepted and implemented by the Atomic Energy Commission; and

(c) if not, the reasons therefor ?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION AND MINISTRY OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI YOGINDER K. ALAGH) : (a) The Atomic Energy Regulatory Board (AERB) made recommendations relating to safety upgradations required in the nuclear establishments in the country with particular reference to the following :

- improvements or modifications to emergency core cooling system;
- more evaluation and inspection of the integrity of zircaloy pressure tubes in Pressurised Heavy Water Reactors;
- improvements to further reduce the collective radiation dosage of workers;
- improvements to lower potential for leakage from radioactive waste management system;
- evaluation of structural response to earthquakes for some facilities; and
- improvements to fire prevention and flood protection systems etc.

(b) and (c). The recommendations of the AERB and the responses of the concerned nuclear installations have been considered by the Atomic Energy Commission. The Atomic Energy Commission has directed the AERB and the nuclear installations to formulate detailed action plans by Mutual consultations. The plans already so formulated have been taken up for implemenatation, significant among these are: TAPS-II Core Shroud Inspection (completed and found to be in accordance with safety requirements)* Enmasse Coolant Channel replacement and Upgradation of Emergency Core Cooling System in RAPS-II

Natural Gas

*216. DR. ARUN KUMAR SARMA : Will the PRIME MINISTER be pleased to state :

(a) the quantum of natural gas at present being produced in Assam;

(b) the quantum of gas being flared up daily in the various oil fields in the State;

(c) whether the Government propose to utilise the flared up gas; and

(d) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI T.R. BAALU): (a) and (b). Currently, 5.31 MMSCMD of natural gas is being produced in Assam of which 0.69 MMSCMD is being flared.

(c) and (d). The flaring is proposed to be reduced to the technically minimum level by setting up the required facilities for compression and transportation.

Diversion of Jawahar Rozgar Yojana Funds

*217. SHRI MOHAN RAWALE : Will the Minister of RURAL AREAS AND EMPLOYMENT be please to state:

(a) the names of States where there have been underutilisation of funds under Jawahar Rozgar Yojana (JRY) and other poverty alleviation programmes being implemented by the Union Government;

(b) the extent of underutilisation of funds, State-wise and programme-wise; and

(c) the measures taken by the Government to ensure full utilisation of funds under the above programmes ?

THE MINISTER OF RURAL AREAS AND EMPLOYMENT (SHRI KINJARAPPU YERRANNAIDU) : (a) and (b). Jawahar Rozgar Yojana (JRY), Employment Assurance Scheme (EAS) and Integrated Rural Development Programme (IRDP) are major poverty alleviation programme being implemented by the Centre in various States. The extent of utilisation of funds by the States during 1995-96 in respect of these programmes is given in the statement I to III enclosed.

(c) Centre has taken various measures a for fuller utilisation of funds by States such as close monitoring of progress through periodical reports, through meetings with Senior Officers of the State, visit to States by Senior Officers of the Central Government through Area Officers Scheme, fixing of quarterly targets for utilisation of funds, timely requisition of funds by States etc.

STATEMENT-I

Financial progress under JRY during 1995-96

S. No.	States/UTs	Resources Available (U.B+ release)	Resources Utilised	Unutilised Balance as on 1.4.1996
1	2	3	4	5
1.	Andhra Pradesh	40676.28	34556.90	6885.41
2.	Arunachal Pr.	454.14	357.12	97.02
3.	Assam	12393.42	9583.33	2810.09
4.	Bihar	97852.00	62281.95	35570.38
5.	Goa	523.59	363.47	160.12
6.	Gujarat	17042.69	12824.42	4218.94
7.	Haryana	4353.90	3304.78	1049.12
8.	Himachal Pr.	1708.18	1001.19	706.99
9.	Jammu & Kashmir	3949.37	2534.38	1414.99
10.	Karnataka	29830.54	24908.76	4921.78
11.	Kerala	9731.61	8888.24	843.37
12.	Madhya Pradesh	56643.69	42377.25	14206.44

1	2	3	4	5
13.	Maharashtra	53287.73	39801.56	13485.74
14.	Manipur	768.65	506.22	262.43
15.	Meghalaya	1003.48	200.28	803.20
16.	Mizoram	246.17	284.56	0.00
17.	Nagaland	969.76	264.07	705.69
18.	Orissa	38523.25	28671.48	9852.77
19.	Punjab	2848.91	403.38	2440.53
20.	Rajasthan	23915.78	18204.39	5711.39
21.	Sikkim	645.55	618.83	326.76
22.	Tamil Nadu	37798.98	39415.70	332.96
23.	Tripura	903.19	788.23	594.95
24.	Uttar Pradesh	102162.11	83562.16	19599.75
25.	West Bengal	40198.57	30442.80	9790.00
26.	A. & N. Islands	151.14	161.26	60.67
27.	D. & N. Haveli	95.85	33.18	60.77
28.	Daman & Diu	101.72	55.02	61.70
29.	Lakshadweep	102.67	40.86	61.81
30.	Pondicherry	309.07	199.85	109.22
Total		579189.86	446690.62	135263.26

U.B. = Utilised Balance
Includes JRY

STATEMENT-II

Financial performance under employment assurance scheme (EAS) during 1995-96 (Provisional)

(Rs. in lakh) (As on 9.7.96)

S. No.	States/UTs	Total Available Funds	Expenditure	Unspent Balance
1	2	3	4	5
1.	Andhra Pradesh	19321.80	12249.54	7072.26
2.	Arunachal Pradesh	2824.77	1956.55	868.22
3.	Assam	13324.10	9822.98	3501.12
4.	Bihar	27914.60	12901.12	15013.48
5.	Gujarat	11837.57	5751.65	6085.92
6.	Haryana	5504.62	3814.72	1689.90
7.	Himachal Pradesh	1113.76	455.55	658.21
8.	Jammu & Kashmir	10683.95	6715.49	3958.46
9.	Karnataka	16722.36	12144.91	4577.45
10.	Kerala	2664.92	2241.90	423.02
11.	Madhya Pradesh	33501.25	22951.66	10549.59
12.	Maharashtra	18611.64	10295.49	8316.15
13.	Manipur	1743.09	1337.11	405.98
14.	Meghalaya	1246.62	499.80	746.82
15.	Mizoram	152.66	2023.87	-451.21
16.	Nagaland	2949.98	1470.39	1479.59
17.	Orissa	16578.71	13133.80	3444.91
18.	Rajasthan	22684.19	14770.06	7914.13
19.	Sikkim	494.19	778.31	-284.12